

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.155/MP/2023

Subject : Petition under Sections 61 read with 79 of the Electricity Act, 2003 seeking, implementation of the Regulation 6.3B of the CERC (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and Order no. L-1/219/2017/CERC dated 5.5.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana.

Date of Hearing : **11.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Jhajjar Power Limited

Respondents : UHBVNL & 6 Ors.

Parties Present : Shri Gaurav Dudeja, Advocate, JPL
Shri Dhruval Singh, Advocate, JPL
Shri Bhanwar Jadon, Advocate, HSLDC
Shri Chetan Jadon, Advocate, HSLDC
Shri Harsh Vardhan Singh, Advocate, HSLDC
Shri Nimesh Jha, Advocate, TPDDL
Ms. Aparna Tiwari, Advocate, TPDDL
Shri Shubham Arya, Advocate, Haryana Discoms
Ms. Reeha Singh, Haryana Discoms
Ms. Tanya Singh, Haryana Discoms
Ms. Harshvardhan Singh, Haryana Discoms
Shri Venkatesh, Advocate, TPTCL
Shri Anant Singh Ubeja, Advocate, TPTCL
Shri Vedant Choudhary, Advocate, TPTCL
Ms. Bitika Kaur, JPL
Shri Alok Mishra, NRLDC
Shri Ajit Yadav, NRLDC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for hearing. Accordingly, the hearing of the petition was adjourned.

2. The petition will be listed for hearing on **15.4.2025 at 2.30 pm.**

By order of the Commission

Sd/-
(B Sreekumar)
Joint Chief (Law)

